

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

(CAA)-147(PB)/2017

IN THE MATTER OF:

Berkeley Design Automation India Pvt. Ltd. And  
Mentor Graphics (India) Pvt. Ltd.

.....Petitioner

SECTION : UNDER SECTION 230-232

Order delivered on 18.09.2017

Coram:

CHIEF JUSTICE M.M. KUMAR  
Hon'ble President

R. VARADHARAJAN  
Hon'ble Member (J)

For the Petitioner(s) : Mr. Rajeev Kumar, Advocate  
For the RD (NR) Delhi : Mr. Manish Raj, Company Prosecutor  
For OL : Ms. Tania Sharma, Company Prosecutor

ORDER

The notice issued to the Assistant Commissioner of Income Tax, Circle 1(1)(2), BMTC Building, Bangalore on 14.08.2017 by hand, does not show disclosure of the PAN card number. We also asked the learned counsel to show the aforesaid disclosure if any made anywhere else in the body of the petition. It has not been shown to us. In these circumstances, the notice issued to the Income Tax Department cannot be considered as complete. Accordingly, fresh notice is required to be issued by the petitioners disclosing all material particulars including the PAN card number.

List for further consideration on 30.10.2017.

Sd-

(CHIEF JUSTICE M.M. KUMAR)  
PRESIDENT

Sd-

(R. VARADHARAJAN)  
MEMBER JUDICIAL

18.09.2017

VINEET